

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1599  
ANSWERED ON:30.11.2011  
LICENCE TO HELICOPTER OPERATORS  
Dhanaplan Shri K. P.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the guidelines issued for the renewal of licence of various private helicopter operators in the country; and
- (b) the measures taken by the Government to weed out old helicopters from service?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) So far as the licence of private helicopter is concerned, no separate helicopter operator permit is issued. However, some of the Non-Scheduled Operator's Permit holders are either having helicopters also endorsed on their permit or having helicopters exclusively. The guidelines issued for renewal of Non-Scheduled Operator's Permit holders, which include private helicopter operators, are contained in Civil Aviation Requirements Section 3, Series C Part III at Para 11 of the said CAR.

(b) The helicopter having current valid Certificate of Airworthiness is only allowed to operate. Any helicopter having no valid certificate is automatically debarred from flying and the Certificate of Airworthiness is granted/renewed, only when, the helicopter meets the Civils Aviation Requirements.